

PRACTICE NOTE NO. 37

Advocates and parties appearing-in-person, pursuant to the directions of Hon'ble the Chief Justice, are hereby informed that following Practice Note has come into force with immediate effect :

- 1) Any Affidavit, Affidavit-in-reply, rejoinder and sur-rejoinder, shall be paginated correctly by the party filing the same in the Registry in respective department of the Original Side / Appellate Side.
- 2) A copy of any Affidavit, Affidavit-in-reply, rejoinder and sur-rejoinder shall be served by the party filing affidavit to all parties to the proceeding who have appeared in the matter on the date of filing or on the immediate next working day.
- 3) The parties filing affidavit shall mention the due date of the matter on the presentation form and if no date is assigned, an endorsement to that effect shall be made by the party.
- 4) The Registrar General shall nominate an officer each in every Filing Department who shall ensure that such Affidavit/ Reply/Rejoinder etc. is placed in the concerned proceeding on the same day of its filing and in any case not beyond next working day.

Dated this 4th day of February, 2015.

By Order,

Sd/-
(D.V. Sawant)
Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(R.M. Joshi)
I/c. Registrar (Judl-I)
High Court,A.S. Bombay